

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petitions for Special Leave to Appeal (Crl.) No(s). 395-396/2025

[Arising out of impugned judgment and order dated 12-09-2024 in CRA No. 6365/2010 12-09-2024 in CRA No. 6504/2010 passed by the High Court of Judicature at Allahabad]

PANNA SINGH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION

IA No. 6774/2025 - EXEMPTION FROM FILING O.T.)

Date : 15-01-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) : Mr. S.C. Pradhan, Sr. Adv.
Mr. Nukul Pradhan, Sr. Adv.
Mr. Vijayveer Singh, Adv.
Mr. Anil Gaur, Adv.
Ms. Bano Deswal, Adv.
Ms. Tannu, Adv.
Mr. R. C. Kaushik, AOR
Mr. Ashutosh Kumar, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following

O R D E R

1. Heard Mr. S.C. Pradhan, learned senior counsel appearing for the petitioner.
2. The counsel refers to the evidence and the cross-examination of the victim's father (PW-1) to point out that there was clear evidence on dowry demand and torture faced by the victim, who died an unnatural death on 21.05.2006, within two years of her marriage i.e., on 22.06.2004. Therefore, there should have been conviction

of the respondents at least under Section 498-A and also under Section 506 of the IPC.

3. Leave granted.

4. Trial court records be requisitioned.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
ASSISTANT REGISTRAR